

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:815

ANSWERED ON:04.08.2011

LEGAL PROVISION FOR CONSERVATION OF GROUND WATER

Bais Shri Ramesh;Pandurang Shri Munde Gopinathrao

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the legal provisions with regard to ground water conservation have not been implemented by many States so far;
- (b) if so, the details with regard to such States who have not implemented the said provisions;
- (c) whether the Government has held any dialogue with these States; and
- (d) if so, the details thereof alongwith the outcome therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES & MINORITY AFFAIRS (SHRI VINCENT H. PALA)

(a) & (b) Ministry of water Resources have circulated the Model Bill to the States/ Union Territories to Regulate and Control the Development and Management of Ground Water. So far eleven States/UTs viz. Andhra Pradesh, Bihar, Goa, Himachal Pradesh, Kerala, Tamil Nadu, West Bengal, Chandigarh, Dadra & Nagar Haveli, Lakshadweep and Puducherry have enacted ground water legislation.

(c) to (d) The matter has been actively pursued with the State Governments. The legislation is at various stages of enactment in 19 States/ UTs viz. Andaman & Nicobar, Assam, Chhattisgarh, Daman & Diu, Delhi, Gujarat, Haryana, Jammu & Kashmir, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Meghalaya, Mizoram, Orissa, Punjab, Rajasthan, Uttar Pradesh and Uttaranchal. The issue was discussed with the States during the Annual Conference of Principal Secretaries/ Secretaries Incharge of Irrigation/ Water Resources and Command area development held on 27.4.2011 at New Delhi. Principal Secretaries of Jharkhand, Karnataka, Orissa and Gujarat had informed that the bill had been framed and is submitted to their Assemblies.